

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1924(ND)/2019

IN THE MATTER OF

M/s. Satkar Logistics Pvt. Ltd.

...OPERATIONAL CREDITOR

VS.

M/s. Ambassador Logistics Pvt. Ltd.

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 18.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Ketan Madan & Mr. Himanshu Harbola, Advocates.

For the Corporate Debtor :

ORDER

Counsel for both the sides are present. Last and final opportunity is granted for filing rejoinder with the direction to file the same within 2 weeks failing which right to file shall be forfeited. Matter is fixed for final submission.

Put up on 10.01.2020

-sd-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)